

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 504/90
~~XXXXXX~~ x99x

DATE OF DECISION 7.8.90

Mrs. Lily Mathew Applicant (s)

Mr. M.Balakrishna Pillai Advocate for the Applicant (s)

Versus

Union of India rep. by Secretary, Ministry of Communications & others Respondent (s)

Mr. T.P.M. Ibrahim Khan Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. N.Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

In this application dated 20th June, 1990, the applicant who had been retired prematurely in the public interest by the order dated 15th March, 1982 has prayed that the respondent No.2 be directed to make a true copy of that order of premature retirement, available to her as she had lost the same in transit while returning from South Africa along with her husband.

2. The learned counsel for the respondents appeared before us today and stated that the documents relating to the

premature retirement have been traced out and the respondents will be in a position to make a true copy of the order of premature retirement available to the applicant. Accordingly we close this application with the direction to the respondents to make a copy of the order of premature retirement dated 15-3-82, available to the applicant within a period of two weeks from today. There will be no order as to costs.


(N.Dharmadan) 7.8.90
Judicial Member


S.P. Mukerji / 7.8.90
(S.P.Mukerji)
Vice Chairman

7.8.90

Ksn.